

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA No. 7058/Del/2019
Assessment Year : 2011-12

POONAM JAIN,
A-2/15, F.F., PHASE-3
ASHOK VIHAR,
NEW DELHI – 52
(PAN: ACXPJ2719C)
(Appellant)

Vs. ITO, WARD 34(4),
ROOM NO. 713, E-2 BLOCK,
CIVIC CENTRE,
NEW DELHI – 2
(Respondent)

Appellant by : None
Respondent by : Shri R.K. Gupta, SR. DR.

Date of hearing : 31.08.2021
Date of pronouncement : 31.08.2021

ORDER

This appeal by the assessee for the assessment year 2011-12 is directed against the Order of Learned CIT(A)-12, New Delhi.

2. None appeared on behalf of the assessee at the time of virtual hearing. However, the assessee vide letter dated 31.08.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed and also filed the copy of challan no. 41244 evidencing the payment of tax of Rs. 86,246/-.
3. Learned Senior DR has no objection.
4. In view of the above, I accept the request of the assessee for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on
31st August, 2021.

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 31.08.2021

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar